

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00279/2021

Dated Tuesday the 23rd day of March Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

Mr. Nitesh Kumar Ghosh, S/o. Digendra Chandra Ghosh,
Plot No. 186, St. Anthony Nagar,
4th Cross Street,
Annanur, Chennai 600109.Applicant

By Advocate M/s. Rohini Ravikumar

Vs

1. Union of India,
rep by General Manager, Southern Railways,
Headquarters Office, Park Town PO,
Chennai 600003.
2. The Principal Chief Mechanical Engineer,
Southern Railways, Chennai.
3. The Assistant Divisional Manager-I,
Mechanical Department,
Southern Railways,
Headquarters Office, Park Town PO, Chennai 600003.
4. The Principal Chief Personnel Officer,
Southern Railways,
Headquarters Office, Park Town PO,
Chennai 600003.
5. The Divisional Mechanical Engineer,
Southern Railways,
Headquarters Officer, Park Town PO,
Chennai 600003.
6. General Manager,
Southern Railways,
Headquarters Office, Park Town PO,
Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

- "i. To direct the respondent to consider favourably the applicant's letter representation and application for inter Railways transfer expeditiously.
- ii. Declare that the applicant is entitled to be considered, transferred and appointed as Helper in Group D vacancies available in Jamalpur Locomotive Workshop, Jamalpur, Bihar on grounds of his spouse being employed with a State Govt. School in M.S.DUMRAMA (Girls) School, Amarpur, Banka and direct the respondents to pass appropriate orders accordingly.
- iii. Consequently, pass such further or other orders as deemed fit in the facts and circumstances of the case."

2. Heard Ms. Rohini Ravikumar, counsel for the applicant & Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.

3. In view of the limited nature of the relief, counsel for the applicant submits that the representations given by the applicant may be directed to be disposed of in a time bound manner.

4. Hence, without going into the merits of the case, this OA is disposed of giving liberty to the applicant to file a fresh comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider and dispose of the same by a reasoned and speaking order as per law within a period of two months thereafter.

5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

23.03.2021

SKSI